

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CP (IB) No. 320/Chd/Hry/2022

IN THE MATTER OF:

Mr. Madnesh Garg, Prop, JSJ Enterprises

...Petitioner

Vs.

SSA Elite Energy Alliance Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Abhipsa Sahu, Advocate
For the Respondent: Mr. Suman Kumar, Advocate

ORDER

It is stated by Ld. Counsel for the respondent that he has been recently engaged in this case and he seeks some more time to file the reply. Last opportunity is granted to him for filing the reply. Let the same be filed within ten days with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List the matter for final arguments on 03.06.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti